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In The Central Administrative Tribunal
ALLAHABAD BENCH

1 : ORDER - SHEET 1 :

CEA 55/99

Application No.... 1292/92 of 199

Applicant (s)

H. N. Pandey

Respondent (s)

Advocate for Applicant (s)

S. N. Pandey & Co.

Advocate for Respondent (s)

Notes of the Registry

Orders of the Tribunal

13.1.2000

Hon Mr Rafiq Uddin JM

Hon Mr M. P. Singh AM

Shri ~~N. N.~~ Pandey applicant present in person. Shri P. Mathur for the respondents.

Learned counsel for the respondents has filed an affidavit to the effect that the compliance of court's order has been made. And the respondents are not appeared in person today. Applicant admits that he has received cheque of Rs 37000/-. List this case on 27.1.2000.

In the meantime applicant may file any RA.

with
AM

Ru
JM

OR
CA ~~not~~ filed & taken
record, submitted
B
26.1.2000

Pu

27.01.2000

Hon Mr. S. Deyel (AM)

Hon Mr. Rafiquddin (JM)

In view of sad demise of Hon. Sh. Satish Chandra, ex. C.J., All India High Court, advocates have resolved not to work today, adjourned

by 16.02.2000

B.O.C.

AL

CCA No 55/99
 O.A. No. 1232/99

16-2-2000

Hon. Mr. Rafiquddin J.M.
 Hon. Mr. S. Biswas A.M.

Applicant is person. Sir
 Rashid Mahmood counsel for
 the respondents. The applicant
 has admitted before the
 Tribunal that the payment
 of his pension has been
 made to him and he
 has nothing to say in
 this case. Respondents
 have clearly stated in
 the statement the applicant
 has been paid Rs 35042/-
 towards the amount of
 back wages of the applicant.
 In view of this fact we
 do not find ground to
 proceed further in this
 matter. The contempt
 proceedings are dropped.
 orders issued to the respondents
 are discharged.

S.D.
 A.M.

J.M.

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